

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20367/2009

(From the judgement and order dated 08/12/2008 in RFA No.97/2001 of The
HIGH COURT OF KARNATAKA AT BANGALORE)

I.S.SIKANDAR (D) BY LRS.& ORS. Petitioner(s)

VERSUS

K.SUBRAMANI & ORS. Respondent(s)

(For final disposal)

Date: 05/07/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr.P.Vishwanatha Shetty, Sr.Adv.
Mr. G.N.Reddy, A.O.R.
Mr.B.Debojit, Adv.

For Respondent(s) Mr.Basava Prabhu S.Patil, Sr.Adv.
Mr.B.Subrahmanya Prasad, Adv.
Mr. V.N. Raghupathy, A.O.R.

UPON hearing counsel the Court made the following
O R D E R

Shri P.Vishwanatha Shetty, learned senior counsel for the
petitioners requests for an adjournment on the ground of personal
difficulty.

The request of the learned senior counsel is accepted and
hearing of the petition is adjourned.

List the case on 27.08.2013.

(Satish K.Yadav)
Court Master

(Usha Sharma)
Court Master